

**HIGH COURT OF TRIPURA
AGARTALA**

No.F.11(14)-HC/16/ 359-62

Dated, Agartala, the 6th January 2017

NOTIFICATION

The Hon'ble High Court has been pleased to notify the vacancies in all Grades of Tripura Judicial Service in terms of the order dated 24.03.2009 passed by the Hon'ble Supreme Court of India in Mallik Mazhar Sultan's case (Civil Appeal No.1867 of 2006) as on 31.12.2016 as follows:

1.	GRADE – I (Cadre of District Judge) Sanctioned strength 29 including 3 posts for Deputation/Leave Reserve	
a)	Existing vacancy -	
	(i) To be filled by direct recruitment from Bar	3
	(ii) To be filled through limited competitive departmental examination	2
	(iii) To be filled by promotion	1
	TOTAL	6
	<p>The process for filling up 03 vacant posts in Grade-I of Tripura Judicial Service by direct recruitment from the members of the Bar was initiated and an advertisement was published on 09.06.2016 inviting applications and Written Examination was conducted on 24.09.2016 & 25.09.2016. The answer scripts of written examination are now under the process of evaluation which is likely to be completed very soon.</p> <p>As of now, no Judicial Officer in Grade-II of the Service has completed the qualifying period of 05 years of service as per rules. Therefore, the process of filling up of the vacant posts through departmental competitive examination & by regular promotion could not be initiated and said process will be initiated on availability of eligible candidate as per Rules.</p>	

b)	Future vacancies that may arise within one year due to retirement	0
c)	Vacancies arising due to deputation of Judicial Officers to other department may be considered as temporary vacancy	0
2.	GRADE-II (Cadre of Civil Judge, Senior Division) sanctioned strength 28 including 6 posts for Deputation/Leave Reserve	
a)	<p>Existing vacancies</p> <p>Out of 09 vacancies, 05 vacancies cannot be filled up at this moment because among those 5 vacancies, there are 02 posts of Civil Judge (Sr.Div) & Asstt. Sessions Judge at Belonia in South Tripura Judicial District & at Ambassa in Dhalai District. This apart, there is 01 post of Chief Judicial Magistrate at Ambassa in Dhalai District and 02 posts of Principal Counsellor at Ambassa in Dhalai District & at Agartala in West Tripura judicial District. For filling up those 05 vacancies in Grade-II, Court buildings and other infrastructures are yet to be completed in those places. As a result, we have to wait for filling up those vacancies till the infrastructure for those Courts are made ready. Process has been initiated for creation of infrastructure for those Courts and the High Court is monitoring the progress of the works.</p> <p>Process is being initiated for filling up the rest 04 vacancies in Grade-II of the Service by promotion from the Officers of Grade-III having qualifying service of 5 years as per rules.</p>	09
b)	Future vacancies that may arise within one year due to retirement & promotion	Retirement- 00 Promotion- <u>00</u> 00

3.	GRADE-III (Cadre of Civil Judge, Junior Division) Sanctioned strength 49 including 11 posts for Deputation/Leave Reserve	
a)	<p>Existing vacancies</p> <p>As per rules, recruitment process was initiated from the side of the High Court vide Advertisement dated 03.08.2016 for filling up 06 vacant posts i.e. 50% of the vacant posts. On completion of the Preliminary Written Examination, '<i>Call Letters</i>' have already been issued to the eligible candidates for appearing in the Final Written Examination scheduled on 11th & 12th February, 2017.</p> <p>As per rules, the Tripura Public Service Commission was also requested vide letter dated 02.08.2016 to initiate recruitment process for filling up of 06 vacant posts of Grade-III of Tripura Judicial Service and recommend suitable candidates to the State Government for filling up such vacancies and process has also been initiated by them for such recruitment.</p> <p>In respect of other 02 vacant posts, one trainee Judicial Officers has recently resigned from service long after the recruitment process was initiated by the High Court for recruitment in Grade-III. Another post is lying vacant due to the fact that one Officer after selection inspite of being provided with extension of time did not join in service. Process is being initiated for filling those vacancies also.</p>	14
b)	Future vacancies that may arise within one year due to retirement & promotion	Retirement – Nil Promotion - 08

Sd/-
(S. G. CHATTOPADHYAY)
REGISTRAR GENERAL

Copy to:-

1. The Secretary General, Hon'ble Supreme Court of India, New Delhi.

2. The Secretary, Ministry of Law & Justice (Justice Department), Government of India, Jaisalmer House, 26, Man Singh Road, New Delhi.
3. The LR & Secretary, Law Department, Government of Tripura, Agartala.
4. The System Analyst, High Court of Tripura, Agartala with a request to upload the same in the official Website of the High Court.


Registrar General